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शुक्रवार, एप्रिल ८, १९८८/चैत्र १९, शके १९१०

## MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill which was introduced in the Maharashtra Legislative Council on 8th April 1988 is published under Rule 111 of the Maharashtra Legislative Council Rules:—

## L. C. BILL No. VI OF 1988.

*A BILL*

*further to amend the Maharashtra Employees of Private Schools  
(Conditions of Service) Regulation Act.*

Mah.  
III  
of  
1978.

WHEREAS it is expedient further to amend the Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act, for the purposes hereinafter appearing; It is hereby enacted in the Thirty-ninth year of the Republic of India as follows:—

1. (1) This Act may be called the Maharashtra Employees of Private Schools (Conditions of Service) Regulation (Amendment) Bill, 1988. Short title  
and  
Commence-  
ment.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 2 of Mah. III of 1978. 2. In section 2 of the Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act, in sub-section 2I, after the word " Board " the following shall be added namely:—

"or by a competent officer of the Local authority."

## STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act of 1977 in its definition of a recognised school states that "Recognised" means recognised by the Director of Education or an Officer authorised by him or the State Board.

This definition of a "recognised" schools excludes private primary schools within the jurisdiction of the Municipal Corporation of Greater Bombay. These Private Primary Schools are not recognised by the Director of Education or an Officer authorised by him or the State Board. They are recognised by the Education Officer, competent to do so under the relevant provisions of the Bombay Municipal Corporation Act. But he is not an Officer authorised by the Director of Education. As a result the employees of Private Primary Schools in Greater Bombay cannot get the benefits of the provisions of this enactment. In fact there is a High Court judgement to that effect. If sub-section 21 of section 2 is amended as indicated, the benefits of the Act will accrue to the employees of private primary schools recognised by the Education Officer of the Municipal Corporation of Greater Bombay.

Hence the Bill.

Vidhan Bhavan,  
Bombay, 24th March, 1988.

SADANAND VARDE,  
Member-in-charge.

Bombay, the 8th April 1988

C. M. DHOPARE,  
Secretary (II)  
Maharashtra Legislative Council.